

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 305/2003.

this, the 14th day of July 2003.

HON. MR. A.K. MISRA MEMBER(A)
HON. SMT. SHYAMA DOGRA MEMBER(J)

P.P. Srivastava aged about 56 years, s/o Late Sri S.P. Srivastava at present residing at House No. 50, Officers Transit Flats, Police Lines, Lucknow.

....Applicant.

BY Advocate Shri S.P. Singh.

VERSUS

1. Union of India through Secretary Home, Government of India, MHA, North Block New Delhi.
2. State of U.P. through Chief Secretary, Government of U.P., Civil Secretariat, Vidhan Bhawan, Lucknow.
3. Principal Secretary Home, to U.P. Government, Civil Secretariat, Lucknow.

....Respondents.

BY Advocate Shri G.S. S. Sikarwar, Respondent No.1.
None for Respondent No. 2 & 3.

ORDER(ORAL)

BY A.K. MISRA MEMBER(A)


The relief claimed in this O.A. is against the

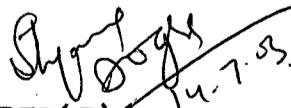
order of suspension and prayer has been made that the suspension order dated 18th December, 2002 be quashed and the applicant be reinstated in service.

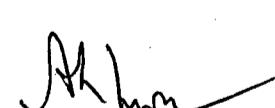
2. Learned counsel for the parties have been heard.

3. During the course of hearing it was brought to our notice that against the order of suspension dated 18th December 2002, an appeal to the appellate authority was filed on 8th of April 2003, which is still pending.

4. Having heard the counsel for the parties, we dispose of this O.A. with the direction that the appeal preferred by the applicant against the order of suspension be decided by the appellate authority after taking into account all the grounds raised in the appeal and by passing a reasoned and speaking order within a period of one month from the date of receipt of this order. It is further provided that the appellate authority shall take a decision *in the light* of Rule-3 of All India Services (Discipline and Appeal) Rules, 1969. In case, the applicant has any grievance after the appeal is decided, he will be at liberty to approach this Tribunal again if so advised.

5. The O.A. is disposed of as above without any order as to costs.


MEMBER(J)


MEMBER(A)

LUCKNOW: DATED: 14.7.2003.

V.